

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) (Ins) No. 1507 of 2019

IN THE MATTER OF:

Anand Murti

....Appellant

Vs.

Soni Infratech Pvt. Ltd. & Anr.

....Respondents

Present:

For Appellant: Mr. Mani Bhushan Sinha, Mr. Kumud Shekhar and Mr. Ashutosh Kr. Bishnoi, Advocates

For Respondents: Mr. Rishi Sood, Mr. Harish Malik and Mr. Arpit, Advocates

Mr. Sumit K. Batra and Mr. Manish Khurana, Advocates

Mr. Atul Kumar on behalf of Mr. Sunil Kumar and Ms. Durga Devi for Home Buyers

ORDER

17.02.2020: It transpires that the Status Report of the Interim Resolution Professional in the present matter is given only to the Learned Counsel for the Appellant. Hence, the Interim Resolution Professional is directed to serve Status Report dated 12.02.2020 to the Learned Counsel for the Respondents by 24.02.2020. The said Status Report shall contain materials/ particulars (including the list), that also to be supplied to the Appellant as well as to the Learned Counsel for the Respondents.

The Registry is directed to list the matter on **26th February, 2020**.

In the meanwhile, it is open to the Appellant to file Settlement Agreement failing which the matter will be decided on merits.

[Justice Venugopal M.]
Member (Judicial)

[V. P. Singh]
Member (Technical)

[Shreesha Merla]
Member (Technical)

sa/nn